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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


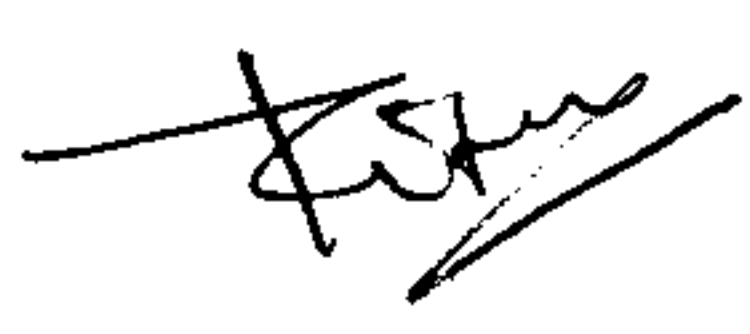
C.P. (I.B) No. 165/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Indowind Energy Ltd
V/s.
Suzlon Energy Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	A. R. Sheth	Adv. Sheth	Operational Creditor	
2.	Mr. NAVIN PAHWA WITH RITU SHAH	SR. ADV	Corporate Debtor	
<u>ORDER</u>				

Learned Advocate Mr. Arjun Sheth present for Operational Creditor/Petitioner.
Learned Senior Counsel Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah
present for Respondent.

Mr. Arjun Sheth filed Vakatnama for Petitioner in the place of Mr. K. Ramasamy.

Proof of service of date of hearing on Respondent filed.

Respondent shall file objection on or before 29.11.2017

List the matter on 04.12.2017 for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 23rd day of November, 2017.